

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 684 of 2020

IN THE MATTER OF:

Mr. Mohan Lal Dhakad

...Appellant

Vs.

BNG Global India Ltd.

...Respondents

Present:

**For Appellant: Ms. Ranjana Roy Gawai and Mr. Shivansh Gupta
Advocates.**

For Respondents: None

ORDER

(Through Virtual Mode)

14.09.2020: It transpires that the notice was not delivered to the Respondent and 'Notice' got Returned with an endorsement that the Office is closed for many days. Hence, the Learned Counsel for the Appellant is directed to take Fresh Notice to the Respondent returnable by 14th October, 2020.

Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

The Registry is directed to List the matter on **14th October, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/nn